

Construction of bypasses

2352. SHRI BHUPINDER SINGH: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) how many projects are proposed to be undertaken by the Ministry along with the funds proposed to be spent by March, 2019, State-wise;

(b) how many by pass road projects would be undertaken in the country, State-wise;

(c) whether it is a fact that twelve by pass road projects would be undertaken by the Ministry in Odisha;

(d) if so, the names thereof along with the amount sanctioned for each project; and

(e) how much funds has been sanctioned for the State during 2015-16?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) and (b) The proposals including bypasses to be undertaken upto March, 2019 and funds to be spent thereon have not been finalized.

(c) and (d) Yes Sir. The twelve bypass proposals are for Behrampur, Bolangir, Titilagarh, Nabrangpur, Borigumma, Koraput, Jeypore, Bhawanitpatna, Kotpad, Boudh, Jharsuguda and Khordha in the State of Odisha are in initial stages of project preparation and pre-construction.

(e) During 2015-16, for the State of Odisha, ₹ 280 crore for development and ₹ 50.73 crore for maintenance of National Highways with State PWD have been allocated.

Land acquired for National Highways

2353. SHRI AVINASH PANDE: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the area of land acquired by Government for construction of National Highways, including the acquisitions made for private companies for highways construction projects executed in PPP (Public-Private Partnership) mode since 2000, State-wise;

(b) the number of persons displaced in the above mentioned processes of land acquisitions, State-wise; and

(c) the amount of money disbursed as compensation to such displaced persons and the progress of measures taken to ensure their rehabilitation and resettlement?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) The State-wise area of land acquired for construction of National Highways including the acquisitions made for highways construction projects executed in PPP (Public-Private Partnership) by the National Highways Authority of India up to June, 2015 is given in the Statement (*See below*).

(b) and (c) Under the provisions of the National Highways (NH) Act, 1956, the Competent Authority identifies the persons displaced based on revenue records and disburses the compensation accordingly as per procedure laid down in the said Act. Central Government deposits the amount of the compensation as determined by the Competent Authority or the Arbitrator, as the case may be, under Section 3G of the said Act. As land acquired for National Highways building is a linear stretch of 80-100 meters, there are no cases of major displacements and resettlements. Hence, the maintenance of data relating to number of persons displaced, is not a project requirement for the Central Government.

The amount of compensation released during the last three years is as follows:

Statement

Financial Year	2012-13	2013-14	2014-15
LA Compensation (₹ in Crore)	5404.07	7793.55	9097.88
<i>Land acquired for construction of National Highways</i>			
State	Area of land (in ha)		
Andhra Pradesh	3191		
Assam	2155		
Bihar	3645		
Chhattisgarh	1298		
Gujarat	1780		
Haryana	1735		
Himachal Pradesh	208		
Jammu and Kashmir	1588		
Jharkhand	377		
Karnataka	3159		
Kerala	225		

State	Area of land (in ha)
Madhya Pradesh	5477
Maharashtra	4453
Meghalaya	233
Odisha	3200
Punjab	969
Rajasthan	5133
Tamil Nadu	4623
Uttarakhand	440
Uttar Pradesh	6337
West Bengal	949
TOTAL	51175

Proposal received from Himachal Pradesh

2354. SHRIMATI VIPLOVE THAKUR: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has received any proposals from the Government of Himachal Pradesh during the last three years and the current year;
- (b) if so, the details thereof, proposal-wise;
- (c) the present status of the said proposals, proposal-wise;
- (d) whether many of them are still pending with Government for approval; and
- (e) if so, the reasons therefor and by when the said proposals are likely to be approved?

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI RADHAKRISHNAN P.): (a) to (e) This Ministry is primarily responsible for development and maintenance of National Highways network in the country. The details of proposals received/sanctioned under National Highways (Original) works during the last three years are as under:

Further, during current year (2015-16), so far, two proposals amounting to ₹ 13.52 crore under National Highways (Original) works have been received for approval from the Government of Himachal Pradesh. The sanction of the proposals are considered based on fulfillment of technical parameters, subject to availability of funds and *inter-se* priority of works.